

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (CrI.) No(s). 5424/2019

(Arising out of impugned final judgment and order dated 15-03-2019 in CRLA No. 1843/2004 / Correctional order dated 28.03.2019 in Criminal Misc. Application No. 21 of 2019 passed by the High Court Of Judicature At Allahabad)

DHANANJAY

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & Ors.

Respondent(s)

(IA No. 93626/2019 - EXEMPTION FROM FILING O.T. and IA No. 93623/2019 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES and IA No. 93619/2019 - PERMISSION TO PLACE ADDITIONAL FACTS AND GROUNDS)

Date : 15-11-2019 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ASHOK BHUSHAN
HON'BLE MR. JUSTICE M.R. SHAH

For Petitioner(s)

Mr. Amit Anand Tiwari, AOR
Ms. Devyani Gupta, Adv.

For Respondent(s)

Mr. Shanthanu Singh, Adv.
Mr. Naresh Kumar Gaur, Adv.
Ms. Pragya Singh, Adv.
Mr. Ashok Kumar Singh, AOR

Mr. D.K. Goswami, Sr. Adv.
Mr. Ankur Prakash, AOR
Mr. Alok Kumar Pandey, Adv.

UPON hearing the counsel the Court made the following

O R D E R

In pursuance of order dated 29th July, 2019, the State of U.P. has filed a compliance affidavit. In the affidavit, the transfer certificate and duplicate mark sheet, which have been produced before us, mention the date of birth of the petitioner as 10.08.1985. The above materials support the case of the petitioner

that he was a juvenile on the date of incident i.e. 13.01.2003.

Let the petitioner be released on bail on the terms and conditions imposed by the Trial Court.

Leave granted in the special leave petition.

(MEENAKSHI KOHLI)
COURT MASTER

(RENU KAPOOR)
COURT MASTER